

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 340 OF 2018 &
IA NO. 1636 of 2018

Dated: 2nd January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. S.K. Rungta, Sr. Adv
Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Ashish Singh
Mr. Anup Jain for R-2

Ms. Deepa Chawan
Mr. Melcolm Desai for R-3

ORDER

The learned counsel, Mr. M.G. Ramachandra, appearing for the Appellant prays for one week time to enable him to file necessary application in this matter.

The learned counsel for the appearing respondents also pray for two weeks time to file their respective reply to the application to be filed by the learned counsel appearing for the Appellant.

Submissions made by the learned counsel for the appearing parties, as stated above, are placed on records.

The learned counsel appearing for the Appellant is permitted to file necessary application in this matter by 11.01.2019 after duly serving copy to the learned counsel for the appearing respondents.

The learned counsel for the appearing respondents also permitted to file reply to the application to be filed by the learned counsel appearing for the Appellant by 25.01.2019, after duly serving copy of the same to the learned counsel for the other parties. Thereafter, rejoinder, if any, may be filed by the learned counsel for the Appellant by 04.02.2019.

List this matter for admission on **15.02.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member